

Cont.App.(C) No. 36 of 2013

27-1-2014

**HON'BLE THE CHIEF JUSTICE,
and HON'BLE MR. JUSTICE T. NANDAKUMAR SINGH**

Shri S.Chakravarty, Advocate present for the appellant.

Learned counsel for the appellant prays for and is allowed to withdraw the appeal with liberty to seek remedy available to him under law.

Accordingly, the appeal is dismissed as with liberty as above, without prejudice to the rights of the parties.

JUDGE
(Hon'ble Mr Justice T.N.K Singh)

CHIEF JUSTICE

S.Rynjah

LA.App. No. 1 of 2012

27-1-2014

**HON'BLE THE CHIEF JUSTICE,
and HON'BLE MR. JUSTICE T. NANDAKUMAR SINGH**

Adjourned at the request of Mr. H.Kharmih, learned counsel
for the appellant.

List after 2(two) weeks.

JUDGE
(Hon'ble Mr Justice T.N.K Singh)

CHIEF JUSTICE

S.Rynjah

MC[WP(C)] No. 382 of 2013

In WP(C) No. 339 of 2013

27-1-2014

**HON'BLE THE CHIEF JUSTICE,
and HON'BLE MR. JUSTICE T. NANDAKUMAR SINGH**

In view of the order passed in WP(C) No. 339 of 2013, this
Misc. Case also stands dismissed as infructuous.

JUDGE
(Hon'ble Mr Justice T.N.K Singh)

CHIEF JUSTICE

S.Rynjah

MC. No. 428 of 2013

27-1-2014

**HON'BLE THE CHIEF JUSTICE,
and HON'BLE MR. JUSTICE T. NANDAKUMAR SINGH**

List before another bench of which one of us (Hon'ble Mr. Justice T.N.K.Singh, Judge) is not a member.

**JUDGE
(Hon'ble Mr Justice T.N.K Singh)**

CHIEF JUSTICE

S.Rynjah

PIL. No. 1 of 2013

27-1-2014

**HON'BLE THE CHIEF JUSTICE,
and HON'BLE MR. JUSTICE T. NANDAKUMAR SINGH**

Adjourned at the request of Mr. R. Deb Nath, learned counsel
for the respondent No. 5.

List after 3(three) weeks.

JUDGE
(Hon'ble Mr Justice T.N.K Singh)

CHIEF JUSTICE

S.Rynjah

PIL. No. 6 of 2013

27-1-2014

**HON'BLE THE CHIEF JUSTICE,
and HON'BLE MR. JUSTICE T. NANDAKUMAR SINGH**

Shri. S.P.Dass, Advocate /petitioner is present in person.

Shri. N.D.Chullai, Sr. Govt. Advocate, present for the respondents No. 5, 6 and 7.

Shri. U.S.Borgohain, Advocate, present for the respondents No. 9.

Learned counsel for the respondents No. 5, 6, 7 and respondent No. 9 pray for and are allowed further 3(three) weeks' time to file their counter affidavits.

Meanwhile, the petitioner is allowed to file supplementary affidavit disclosing particulars relating to violation in installing mobile towers by telecom companies.

List after 3(three) weeks.

JUDGE
(Hon'ble Mr Justice T.N.K Singh)

CHIEF JUSTICE

S.Rynjah

PIL. No. 5 of 2012

27-1-2014

**HON'BLE THE CHIEF JUSTICE,
and HON'BLE MR. JUSTICE T. NANDAKUMAR SINGH**

Adjourned at the request of Mrs. N.G.Shylla, learned counsel
for the State respondents.

List after 3(three) weeks.

JUDGE
(Hon'ble Mr Justice T.N.K Singh)

CHIEF JUSTICE

S.Rynjah

WA.No. 52 of 2013

27-1-2014

**HON'BLE THE CHIEF JUSTICE,
and HON'BLE MR. JUSTICE T. NANDAKUMAR SINGH**

List before another bench of which one of us (Hon'ble Mr. Justice T.N.K.Singh, Judge) is not a member.

**JUDGE
(Hon'ble Mr Justice T.N.K Singh)**

CHIEF JUSTICE

S.Rynjah

WA. No. 24 of 2012

27-1-2014

**HON'BLE THE CHIEF JUSTICE,
and HON'BLE MR. JUSTICE T. NANDAKUMAR SINGH**

Adjourned at the request of Mrs. N.G.Shylla, learned counsel
for the writ petitioner.

List after 3(three) weeks.

JUDGE
(Hon'ble Mr Justice T.N.K Singh)

CHIEF JUSTICE

S.Rynjah

WA. No. 48 of 2013

27-1-2014

**HON'BLE THE CHIEF JUSTICE,
and HON'BLE MR. JUSTICE T. NANDAKUMAR SINGH**

List before another bench of which one of us (Hon'ble Mr. Justice T.N.K.Singh, Judge) is not a member.

JUDGE
(Hon'ble Mr Justice T.N.K Singh)

CHIEF JUSTICE

S.Rynjah

WP(C) No. 68 of 2012

27-1-2014

**HON'BLE THE CHIEF JUSTICE,
and HON'BLE MR. JUSTICE T. NANDAKUMAR SINGH**

Adjourned at the request of learned counsel for the writ petitioner.

List on 7-2-2014.

JUDGE
(Hon'ble Mr Justice T.N.K Singh)

CHIEF JUSTICE

S.Rynjah

WP(C) No. 119 of 2012

27-1-2014

**HON'BLE THE CHIEF JUSTICE,
and HON'BLE MR. JUSTICE T. NANDAKUMAR SINGH**

Mr. B.K.Deb Roy, Advocate, present for the petitioner.

Mrs. N.G.Shylla, Advocate, present for the respondents No. 1
and 2.

Mr. M.Shangliang, Advocate, present for the respondents
No. 3.

Learned counsel for the respondents No. 1 and 2 prays for
and is allowed further 2(two) weeks' time to file the counter affidavit.

List after 2(two) weeks.

JUDGE
(Hon'ble Mr Justice T.N.K Singh)

CHIEF JUSTICE

S.Rynjah

WP(C) No. 246 of 2012

27-1-2014

**HON'BLE THE CHIEF JUSTICE,
and HON'BLE MR. JUSTICE T. NANDAKUMAR SINGH**

Adjourned at the request of Mr. N.Mozika, counsel for the writ petitioner.

List after 2(two) weeks.

JUDGE
(Hon'ble Mr Justice T.N.K Singh)

CHIEF JUSTICE

S.Rynjah

WP(C) No. 339 of 2013

27-1-2014

**HON'BLE THE CHIEF JUSTICE,
and HON'BLE MR. JUSTICE T. NANDAKUMAR SINGH**

Miss. Q.B.Lamare, Advocate, present for the petitioner.

Mr. N.D.Chullai, Sr. Govt. Advocate, present for the respondents No. 1 and 2.

Mr. S.Dey, Advocate, present for the respondent No. 5.

Learned counsel for the petitioner states that this writ petition has become infructuous.

Therefore, this writ petition is dismissed as infructuous.

JUDGE
(Hon'ble Mr Justice T.N.K Singh)

CHIEF JUSTICE

S.Rynjah

WP(C) No. 382 of 2013

27-1-2014

**HON'BLE THE CHIEF JUSTICE,
and HON'BLE MR. JUSTICE T. NANDAKUMAR SINGH**

Shri S.P.Mahanta, Advocate, present for the petitioner.

Shri K.Khan, Addl. Sr. Govt. Advocate, present for respondents No. 1 and 2.

Shri. V.G.K.Kynta, Sr. Advocate, assisted by Shri R.Thangkhiew, present for respondents No. 3 to 6.

Shri. Mawlong, Advocate, present for respondent No. 7.

Learned counsel for the respondents pray for and are allowed 3(three) weeks' time to file the counter affidavit.

List after 3(three) weeks.

Interim order dated 23-12-2013 passed in Misc. Case No. 415 of 2013 is extended till the next date of listing.

JUDGE
(Hon'ble Mr Justice T.N.K Singh)

CHIEF JUSTICE

S.Rynjah

WP(C) No. 81 of 2011

27-1-2014

**HON'BLE THE CHIEF JUSTICE,
and HON'BLE MR. JUSTICE T. NANDAKUMAR SINGH**

Shri. B.K.Deb Roy, Advocate, present for the writ petitioner.

Shri. K.S.Kynjing, Sr. Advocate, assisted by Shri. K.Sunar
Advocate, and Shri. L.Shongwan, Advocate, present for the
respondents No. 2 to 4.

Shri. R.Deb Nath, Advocate, present for respondent No. 4.

Heard arguments.

Judgment reserved.

JUDGE
(Hon'ble Mr Justice T.N.K Singh)

CHIEF JUSTICE

S.Rynjah

WP(C) No. 161 of 2012

27-1-2014

**HON'BLE THE CHIEF JUSTICE,
and HON'BLE MR. JUSTICE T. NANDAKUMAR SINGH**

Adjourned at the request of Mrs. S.Bhattacharjee, Advocate,
present for the petitioner.

List after 4(four) weeks.

JUDGE
(Hon'ble Mr Justice T.N.K Singh)

CHIEF JUSTICE

S.Rynjah